Shri K. D. Malaviya: The final report will be prepared by the Ministry.

Sardar Hukam Singh: May I know whether any particular parts of the country or special sections of the society were made the subject of research by that Committee?

Shri K. D. Malaviya: Yes, Sir. The Indian National Commission appointed in 1952 Dr. B. C. Guha, Director, Department of Anthropology for the study of tension in tribal people and the people of the plains. Also, some time back Dr. Guha carried on studies on the tension among refugees in the Eastern Bengal.

Sardar Hukam Singh: What were the special aspects of that study and what were the conclusions?

Shri K. D. Malaviya: The study as far as refugees from Eastern Bengal were concerned, consisted of two part: Those who depend on Government for help and resettlement and those who are attempting to settle down by their initiative and efforts. So far as these two groups are concerned the preliminary report brings out the attitude of refugees towards Government policies and measures for refugee rehabilitation.

STATUTORY, ad hoc AND DEPARTMENTAL COMMITTEES

*1498. Shri S. N. Das: Will the Minister of Natural Resources and Scientific Research be pleased to state:

- (a) the number and names of statutory. ad hoc and departmental committees or Boards set up in the Ministry during 1951 and 1952, giving their functions and the time for which they were to function: and
- (b) the number and names of such committees or Boards, which were functioning before 1951 and which submitted their reports during the years 1951 and 1952?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). Four statements giving the required information are placed on the Table of the House. [See Appendix VII, annexure No. 36.]

Shri S. N. Das: From statement II it appears that a Committee was appointed to examine the question and suggest concrete proposals for the establishment of a Zinc (Spelter) industry. May I know whether any interim report has been submitted to the Covernment?

- Shri K. D. Malaviya: I would require notice for that, but I may say that as there is no definite time-table laid down in the report we have just now no information about it.
- Shri S. N. Das: May I know whether the National Committee in India for Bird Preservation has submitted any report of its work and activities to the Government?

Shri K. D. Malaviya: I will require notice of that also.

Shri Velayudhan: May I know whether the statutory and departmental committees will include the Standing Advisory Committee also?

Shri K. D. Malaviya: No. Sir.

Shri Raghavaiah: May I know whether world famous scientists like Shri C. V. Raman and Dr. Meghnad Saha are inwited to be on this Committee?

Shri K. D. Malaviya: There are various Committees appointed under the Department and wherever necessary eminent scientists are invited.

shri S. N. Das: In Statement II, against items 2 and 3 it is mentioned that the Committees have submitted their reports. May I know whether the recommendations of the Committee have been approved by Government or action taken on them?

Shri K. D. Malaviya: The recommendation on item No. 3 has been considered by Government but no final decision has been taken.

Shri Raghavaiah: May I know whether the Government propose to take on the Committee world famous scientists to look after the administration of these boards, sub-committees, etc.?

Shri K. D. Malaviya: That is a suggestion, Sir. But if the hon. Member is very keen on Government considering it he may communicate it to me and I shall consider it.

YOUTH WELFARE

- *1499. Shri S. C. Samanta: Will the Minister of Education be pleased to state:
- (a) what are the steps taken by Government to promote the welfare of the Youth in India; and
- (b) what role the United Nations have played to help the Youth Welfare in India?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The Government of India are at present making a preliminary survey of youth organisations in the Country and any further action in the matter will be taken in the light of the information collected.

(b) The United Nations with the co-operation of the Government of India held a Youth Welfare Seminar of South East Asian countries in November, 1951, at Simla at which various problems concerning the welfare of the Youth were discussed. The Seminar made a number of useful recommendations which are under consideration of the Government of India.

श्री एस० सी० सामन्त: क्या में मान-नीय मंत्री जी से जान सकता हूं कि मारतवर्ष में कितनी मुबक संस्थायें हैं और उन में से किन को गधर्नमेंट से मदद्र मिलती हैं ?

श्री के डो भालबीय: जैसा मैं ने अभी कहा इस विषय में अन्वेषण हो रहा है, सर्वे हो रहा है। जैसे ही सर्वे हो जायगा गवर्नमेंट सारी सूचना माननीय सदस्य के सामने रख देगी।

श्री एस० सी० सामन्तः क्या यह बात सच है कि सेंट्रल बोर्ड आफ़ ऐजूकेशन द्वारा यूनाइटेड नेशन्स के सेमिनार की रिकमेंडे-शन्स पर विचार करने के लिये एक कमेटी बिटाई गई है ?

श्री के बी का का कमेटी बिटाई तो गई है और वह शिमला सेमिनार की तमाम रिकमेंडेशन्स पर विचार कर रही है।

श्री एस० सी० सामन्तः नया में जान सकता हूं कि कौसानी में औरतों का और कंदराला में युवकों का जी कैम्प विठाया गया है वह संद्रल गवर्नमेंट को कैसा लगा और क्या गवर्नमेंट उस को कोई मदद देना चाहती है या नहीं?

श्री के बी मालवीय: गवर्नमेंट को खुशी है कि ऐसे सेमिनार लगाये गये, पर उनको मदद देने के प्रश्न पर गवर्नमेंट का अभी कोई निश्चय नहीं है।

Shri Velayudhan: Is there any particular purpose for which Government are making these youth surveys? How will they be useful?

Shri K. D. Malaviya: The purpose is obvious—to promote the welfare of the youth.

Shri Velayudhan: May I know whether the Kandrala Youth has anything to do with this particular survey?

Shri K. D. Malaviya: No, Sir.

Shri Nambiar: May I know the countries which took part in the South East Asian Youth Seminar, at which Indian representatives also were present?

Shri K. D. Malaviya: There were representatives from Burma, Ceylon, Singapore, Indonesia, etc.

Shri Velayudhan: May I know up to what age a person is considered a "youth" by the Government? Is there any limit fixed?

Shri K. D. Malaviya: No. There is no age group or age limit.

Shri Velayudhan: Are old men included?

Shri K. D. Malaviya: If the old men are young.

श्री एस॰ सी॰ सामन्तः यंगमेन्स किश्चियन ऐसोसियेशन और यंगवीमन्स किश्चियन ऐसोसियेशन की तरह की कोई संस्था भारत-वर्ष में क्या बनाई गई है, और उस संस्था को गवर्नमेंट ने कोई मदद दी है या नहीं ?

श्री के० डी० मालवीय: जी नहीं।

Mr. Deputy-Speaker: Although the hon. Member Seth Govind Das, in whose name question No. 1500 stands, is not here, I understand that the hon. Minister desires to read out the answer for the benefit of the House.

Shri S. S. More: Can that be done. when the questioner is not present?

Mr. Deputy-Speaker: I can call upouthe hon. Minister to do so.

Shri A. C. Guha: In that case. will supplementaries be allowed?

Mr. Deputy-Speaker: I shall allow them.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Before answering the question. I may state that I made this special request to the Chair as otherwise the question will be treated as an unstarred one

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Mr. Deputy-Speaker: Where, in the interests of elucidation, Government itself wants to read out the answer when the questioner is not present, it may do so after the close of the questions. I have made this clear on a prior occasion. We shall follow the same rule today, and I shall call the hon. Minister after the close of the Question-hour. By following this procedure, the time available to hon. Members during Question-hour will not be sacrificed and whatever time is taken up after Question-hour will be from the Government's time.

INCOME-TAX INVESTIGATION COMMISSION

*1501. Shri A. C. Guha: Will the Minister of Finance be pleased to state:

- (a) the total number of cases so far disposed of by the Income Tax Investigation Commission; and
- (b) what are the amounts involved in the 10 big cases?

The Minister of State for Finance (Shri Tyagi): (a) The number of cases disposed of by the Commission upto 30-6-52 is 779.

(b) In round figures, the largest amounts of concealed income in ten groups of cases so far disposed of by the Commission are Rs. 4.58 crores, 3.23 crores, 3.09 crores, 1.66 crores, 1.51 crores, 1.34 crores, 1.20 crores, 93 lakhs, 90 lakhs and 82 lakhs.

Shri A. C. Guha: May I know the total number?

Shri Tyagi: The total of these can be calculated.

Shri A. C. Guha: May I know the total number of cases referred to the Commission?

Shri Tyagi: 1,555.

Shri A. C. Guha: How much tax has the Treasury secured as a result of the disclosures?

Shri Tyagi: Out of these 1555 cases, 779 have been disposed of so far. The concealed income covered by these cases is Rs. 37:12 crores and the demand of income-tax raised is Rs. 19:61 crores.

Shri Raghavalah: May I know the punishment awarded in these cases? I want the details.

Shri Tyagi: The law pertaining to this investigation did not authorise the Commission to award any punishment except impose penalties in cases where the assessees did not disclose voluntarily, and the only punishment according to the Act was the levying of taxes and penalty and these Rs. 19.61 crores may be deemed as the punishment.

Shri M. S. Gurupadaswamy: What is the total amount of expenditure on the investigation so far?

Shri Tyagi: Rs. 32-34 lakhs.

Shri Achuthan: Which State has tne privilege of having the largest number of concealed income cases?

Shri Tyagi: I have not got those figures ready here, but if he is anxious 1 can give him the details.

Shri A. C. Guha: Is any fresh case being placed before the Commission?

Shri Tyagi: No, Sir. The Act prohibits the sending of any more cases to the Commission.

Shri Kelappan: Was there any penalty over and above the amount of tax these people had to pay?

Shri Tyagi: This includes penalty.

Shri Kelappan: How much was towards penalty and how much towards actual income tax?

Shri Tyagi: I have not got the break-up just now. I want notice.

Shri A. C. Guha: When is the Commission expected to complete all these cases?

Shri Tyagi: It is very difficult to say that. Cases still pending are 776 and those disposed of 779. The Commission has therefore gone half the way. The enquiries in the 776 cases are proceeding separately and they will not take as much time as was taken in the previous cases.

Shri K. K. Basu: May I know whether all these were cases of voluntary disclosure?

Shri Tyagi: No. During the course of investigation, sometimes assessees came forward only with certain oisclosures which were accepted, but over and above those disclosures there were other incomes found out. So, two types of assessments were made and at two different rates. For sums voluntarily disclosed we charged at 66% per cent. and for others the usual rate was charged. Amounts not disclosed voluntarily were found out as a result of investigation.

Shri Bogawat: May I know the total number of cases in Bombay?

Shri Tyagi: I have not got the break-up here.

Dr. P. S. Deshmukh: May I know who deals with the cases where there